

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

Arbitration Petition (Civil) No 5 of 2022

Oil and Natural Gas Corporation Limited

Petitioner

Versus

Afcons Gunanusa JV

Respondent

ORDER

- 1 The proceedings are listed in pursuance of the judgment of this Court dated 30 August 2022.
- 2 Dr Abhishek Manu Singhvi, senior counsel appearing on behalf of the respondent states that Afcons Gunanusa JV has nominated Shri Justice Dipak Misra, former Chief Justice of India as their nominee Arbitrator.
- 3 Mr K K Venugopal, Attorney General for India states that Oil and Natural Gas Corporation Ltd has nominated Shri Justice T S Thakur, former Chief Justice of India as their nominee Arbitrator.
- 4 The two Arbitrators are requested to proceed to appoint the third Arbitrator in terms of the provisions of the Arbitration and Conciliation Act 1996.

- 5 The parties are agreed in stating that the venue of the arbitration shall be Delhi.
- 6 The Arbitral Tribunal shall continue from the stage which was reached before the earlier tribunal. The pleadings, evidence and documents which were before the earlier Tribunal shall be transmitted to the newly constituted arbitral tribunal.
- 7 The parties have agreed that the fees of the Arbitrators shall be paid in accordance with the Fourth Schedule to the Arbitration and Conciliation Act 1996.
- 8 The Arbitration Petition is accordingly disposed of.
- 9 Pending applications, if any, stand disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Sanjiv Khanna]

.....J.
[Surya Kant]

New Delhi;
September 21, 2022
CKB

ITEM NO.301

COURT NO.2

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Arbitration (Civil) No.5/2022

OIL AND NATURAL GAS CORPORATION LTD.

Petitioner(s)

VERSUS

AFCONS GUNANUSA JV

Respondent(s)

(With IA No.38688/2022 - APPLICATION FOR PERMISSION, IA No.24040/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.47911/2022 - INTERVENTION/IMPLEADMENT, IA No.47902/2022 - INTERVENTION/IMPLEADMENT and IA No.47885/2022 - INTERVENTION/IMPLEADMENT)

Date : 21-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. K.K. Venugopal, AG
Mr. Abhishek Gupta, Adv.
Ms. Ikshita Singh, Adv.
Mr. Gunnam Venkateswara Rao, AOR
Ms. Chinmayee Chandra, Adv.
Mr. Kapil Raghav, Adv.
Mr. Dishant Bhati, Adv.
Ms. Tanya, Adv.

Mr. K. Parameshwar, Adv.
Mr. Kailas Bajirao Autade, AOR
Ms. A. Sregurupriya, Adv.
Ms. Arti Gupta, Adv.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Abhishek Birthray, Adv.
Mr. Jaiyesh Bakhshi, Adv.
Ms. Manminal Sindhu, Adv.
Mr. Ankit Tyagi, Adv.
Ms. Radhika Malik, Adv.
Ms. Sudiksha Saini, Adv.
Ms. Ashima Chauhan, Adv.
Mr. Prateek Seth, Adv.
Mr. Ravi Tyagi, Adv.
Mr. Mayank Mishra, Adv.
Mr. Tanmoy Nandi, Adv.
Mr. P.V. Yogeswaran, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Arbitration Petition is disposed of in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar
(Signed order is placed on the file)